

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A. B. A. No. 3442 of 2020

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Rakesh Roy ... .. Petitioner

Versus

1.The State of Jharkhand

2.Smt. Poonam Roy Choudhary ... .. Opposite Parties

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. Manish Kumar, Advocate

For the Opposite Party : Mr. Vishwanath Roy, A.P.P.

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2/14.09.2020 Defect no. 9 (iii) & (iv) as pointed out by the office are ignored.

Mr. Manish Kumar, learned counsel for the petitioner seeks permission to withdraw this application in order to prefer a fresh anticipatory bail application before learned Sessions Judge, Jamshedpur, in view of the fact that no settlement could be arrived at between the parties.

Mr. Vishwanath Roy, learned A.P.P. for the State does not have any objection.

Permission is accorded.

Accordingly, this application is dismissed as withdrawn with the aforesaid liberty.

(Rongon Mukhopadhyay, J)